

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESOT ROAD, BOMBAY-1

R.P. No. 27 of 1994
in
O.A. No. 1205 of 1992

Nivruti Ranoo Gaikwad ..Applicant

V/s.

Union of India & Ors. ..Respondents

Coram: Hon. Shri N K Verma, Member (A)

TRIBUNALS ORDER: (By circulation) DATED: 29.4.94
(Per: N.K. Verma, Member(A))

This is a Review Petition against the order/judgment dated 17.12.1993 in OA No.1205/92 under which the applicant's application for alteration in the date of birth was rejected both on grounds of limitation as well as on merits. The applicant in the Review Petition has prayed for (1) revising the judgment, (2) set aside the same by a Division Bench as substantial question of law and facts are involved in the case and (3) lastly that the Tribunal be pleased to hear the O.A. in the open court. The applicant has now come up with the same pleadings and averments which had been made by him earlier.

2. There is no new and important matter or evidence which, after the exercise of due diligence was not within the knowledge or could not be produced by him at the time when the ~~order~~ order was made and there is no mistake or error apparent on the face of the record. There is no legal support for the prayer for hearing of the Review Petition of a Single bench matter before a Division Bench. The applicant has other remedies

N.K.V.

